Sir, on behalf of Dr. K. L. Shrimali, I beg to lay on the Table, under subsection (3) of section 25 of the University Grants Commission Act, 1956, a copy of the Ministry of Education and Scientific Research Notification No. F. 24-10/56-U. 5, dated the 28th October, 1957, publishing the University Grants Commission Returns and Information Rules, 1957. [Placed in Library. See No. LT-459/57.]

II. Sir, on behalf of Maulana Abul Kalam Azad, I beg to lay on the Table, under subsection (1) of section 28 of the Indian Institute of Technology (Kharagpur) Act, 1956, a copy of the first Statutes of the Indian Institute of Technology (Kharagpur). [Placed in Library. See No. LT-466/57.]

### NOTIFICATIONS PUBLISHING AMENDMENTS IN THE COLLIERY CONTROL ORDER, 1945 AND MAKING IT APPLICABLE TO THE STATE OF PONDICHERRY

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Production: —

- (i) Notification S.R.O. No. 354, dated the 13th February, 1956, publishing an amendment in the Colliery Control Order, 1945.
- (ii) Notification S.R.O. No. 2496, dated the 25th October, 1956, publishing an amendment in the Colliery Control Order, 1945.
- (hi) Notification S. R. O. No. 2692, dated the 7th November, 1956, publishing certain amendments in the Colliery Control Order, 1945.
- (iv) Notification S.R.O. No. 2946, dated the 26th November, 1956, making the Colliery Control Order, 1945, applicable to the State of Pondicherry.

(v) Notification S.R.O. No. 3032, dated the 5th December, 1956, publishing further amendment in the Colliery Control Order, 1945.

[Placed in Library. See No. LT-445/57 for (i) to (v).J

# DECLARATIONS OF EXEMPTION UNDERTHE REGISTRATION OF FOREIGNERS ACT,

1939.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939: —

- (1) No. 1/54/57-F. I., dated the 4th September, 1957—2 Declarations.
- (2) No. 1/57/57-F. I., dated the 10th September, 1957—5 Declarations,
- (3) No. 1/59/57-F.L, dated the 27th September, 1957—5 Declarations.
- (4) No. 1/61/57-F.L, dated the 14th October, 1957—1 Declaration.
- (5) No. 1/63/57-F.L, dated the 1st November, 1957—7 Declarations.
- (6) No. 1/71/57-F.L, dated the 4th December, 1957—1 Declaration.

[Placed in Library. See No. LT-467/57 for (1) to (6).J

#### STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES ETC. GIVEN DURING VARIOUS SESSIONS

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertaking given during the sessions shown against each:—

- (i) Statement No. IV—Eighteenth Session, 1957.
- (ii) Statement VI—Seventeenth Session, 1957.
- (iii) Statement No. X—Fifteenth Session, 1956.
- (iv) Statement No. XV—Thirteenth Session, 1956.
- (v) Statement No. XV—Twelfth Session, 1956.

[See Appendix XIX. Annexures 3STo. 59 to 63 for (i) to (v) respectively.J

#### I.THE UNION DUTIES OF EXCISE (DISTRIBUTION) BILL, 1957 continued

## II. THE ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES DISTRIBUTION) BILL, 1957—ontiuned

SHRI EISWANATH DAS (Orissa): Sir, I was speaking on this question on the previous day, that is, the day before yesterday. Under article 26y, Parliament has to lay down the principles for the distribution of estate •duty and certain other duties and, in accordance with the provisions of that article, these two Bills have been presented to us. While speaking on these Bills the day before yesterday, I was placing before the House certain facts to show how unfairly the State of Orissa was being treated in this regard and I explained with specific reference to facts and illustrations how hard it will be on Orissa if the recommendations of the Finance Commission as embodied in these Bills are to be given effect to. Having done that, "Sir, I now come to the other aspect of •the question, namely that in respect of the tax on railway passenger fares. In this connection. I have to bring to 1he notice of Parliament that during the British administration, railways 94 RSD—3.

were extended in areas which were helpful and useful to British trade with the result that certain specified States had the benefit of this expansion of railway services. Orissa State, extending over 60.000 square miles in area has got only 900 miles of railroad out of the total of about 34.000 miles. We have wide areas which have yet to be opened up what to speak of development. Under these circumstances. we feel that the railway administration has not been fair to us but we wait to see that justice being done. To add to that,-to say that you cannot give us immediate extension is something but-you also deprive us of our due share of the tax on passenger fares which is certainly painful.

tribution) Bills, 1957

Tax

I now come to the other Bill, the Bill which levies enhanced duties on coffee, tea and a number of other commodities. It is unfortunate, Sir, that people in certain States cannot and have not reached that stage of financial self-sufficiency to make use of these commodities to an extent which would enable them to get their auc share in proportion to their population. Unfortunately, Sir, as the Finance Commission has said, neither the Planning Commission nor the Government of India have yet enquired, as I stated day before yesterday, into the needs or the requirements of various States as also their taxable capacities. Without considering these things, they have again brought in a system of grants in the course of their planning, called the matching grants, by which a State would earn development grants, at the disposal of the Planning Commission, if it is able to find an equal amount which it claims for its development. That means that the unfortunate States which are kept undeveloped for no fault of their own are still pushed to the background and they won't see the light of development because they cannot find money to have the matching grants. They cannot get their due share of the additional